

के लिये कार्यालयों की कोई व्यवस्था न होने के कारण, वकीलों तथा मुवकिलों आदि को गर्मी, सर्दी तथा बरसात में बड़ी असुविधा होती है ;

(ख) यदि हाँ, तो क्या सरकार का विचार इन न्यायालयों के अहाते में वकीलों के अस्थायी कार्यालयों के लिये एक इमारत बनाने का है ; और

(ग) यदि नहीं, तो उस के क्या कारण हैं ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल) : (क) से (ग) . वकीलों के लिये कई कमरे पहले ही निर्मित किये जा चुके हैं। अब तक मुश्किल से उनमें से आधों का वकीलों द्वारा प्रयोग किया गया है और उनके भी किराये की एक बड़ी राशि का भुगतान बाकी है। वकीलों के लिये कोई अतिरिक्त आवास निर्माण करने का प्रश्न तभी उठेगा जब वकीलों द्वारा शेष खाली कमरों का प्रयोग कर लिया जायेगा और उनके किराये का भुगतान कर दिया जायेगा।

#### LACK OF AMENITIES IN KATRAS IN DELHI

6596. SHRI KANWAR LAL GUP-TA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Delhi Municipal Corporation is unable to provide basic civic amenities in all the Katras in Delhi on account of shortage of funds; and

(b) if so, the steps Government propose to take to provide these elementary amenities there?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) and (b). Funds have been regularly released for carrying out the improvements in a number of Bustees and Katras under the Slum Clearance Scheme. Further funds will be released as and when suitable schemes are furnished by the Corporation.

#### NATIONAL AERONAUTICAL LABORATORY, BANGALORE

6597. ✓ SHRI MADHU LIMAYE: Will the Minister of EDUCATION be pleased to state:

(a) whether it is a fact that an aeronautical laboratory has been set up in Bangalore at a cost of crores of rupees;

(b) whether it is a fact that in that laboratory research is being conducted on instrumentation, electronics and material sciences instead of aerodynamics;

(c) whether it is also a fact that five screens were destroyed as a result of an accident which occurred in that laboratory on 29th or 30th April and a loss of about Rs. 20 lakhs was suffered on this account;

(d) whether it is further a fact that it will cost lakhs of rupees and will take about one year to make up this loss;

(e) if so, whether the Directors of the said laboratory are responsible for the accident; and

(f) if so, the action being taken by Government against them?

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN): (a) An amount of Rs. 6.68 crores has been incurred on the National Aeronautical Laboratory till 1967-68.

(b) The scientific programme of the National Aeronautical Laboratory is laid down by its Executive Council from time to time. Top priority is